

(a) the details of irrigation projects in Orissa awaiting Central clearance;

(b) the steps taken by Union Government for their early clearance;

(c) the details of on-going irrigation projects being taken up with Central assistance; and

(d) the target dates of completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). Comments on 5 major projects, namely, Lower Suktel, Ong, Subarnarekha, Naraj and Kanupur and 8 medium projects received at the Centre from August, 1984 to October, 1989 have been sent to the State Government for compliance.

(c) and (d). While flood component of Rengali Dam received Central loan assistance, Mahanadi Delta Project received special assistance under Additional Food Production Programme. Another two projects, namely, Satigude and Potteru have been financed by Department of Rehabilitation and are scheduled for completion in Eighth Plan.

Irrigation Projects of Karnataka Awaiting Central Clearance

1393. SHRIJANARDHANA POOJARY: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the irrigation projects of Karnataka pending clearance with Union Government; and

(b) the time by which these are likely to be cleared?

THE MINISTER OF STATE IN THE

MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Techno economic appraisal of Hippargi and Karanja major projects was completed in October, 1986 and 1988 respectively. The State Government has to comply with the observations of the Advisory Committee. Also, after examination, observations of various Central appraising agencies in respect of Ramthal and Bennithora major Irrigation projects have been sent to the State Government from January, 1989 to January, 1990.

(b) Clearance of projects depends on the compliance of the State Government to the observations of the Central appraising agencies.

[*Translation*]

Wages of Industrial Workers

1394. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of LABOUR be pleased to state.

(a) whether there is a proposal to increase the wages of industrial workers in the States in view of the price-rise;

(b) if so, the broad details of the proposals; and

(c) whether any directions have been issued to the State Governments in this regard. if so, details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c). The State Governments are the appropriate Governments for the purpose of fixation/revision of minimum wages in relation to scheduled employments. The 31st Session of Labour Ministers' Conference held in July, 1980 recommended that the minimum wages may be reviewed and revised, if necessary, every two years or on a rise of 50 points in CPI Number, whichever is